

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.211
Appeal/7(AHM)2021

Proceedings under Section 58 r.w 59 of Co.Act,2013

IN THE MATTER OF:

Bharat Vijaybhai Bhatt

.....Applicant

V/s

Flowchem Emgineering Pvt Ltd

.....Respondent

Order delivered on: 12/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.

For the Respondent :

ORDER

None for the respondent.

Learned Counsel for the applicant submitted that he could not file the rejoinder in the matter, hence, seeks and is granted opportunity to file the rejoinder, within two weeks, with copy given to the other side. Let rejoinder be filed within two weeks.

Re-list on 07.12.2023.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)